

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 312/2022**

**OBJECTIONS BY THE APPLICANTS TO THE REPLY OF
RESPONDENT NO. 4 -B.B.M.P (BRUHAT BENGALURU
MAHANAGAR PALIKE)**

BETWEEN:

Smt. Vilasini Ramkumar & Ors

... APPLICANTS

Versus

State of Karnataka & Ors

...RESPONDENTS

INDEX

Document. No	Document Description	Page No.
1	Copy of the Objections by the applicants to the reply of BBMP dated 19.12.2022	1-13

2	Annexure - I: E-mail to the Commissioner, BBMP regarding tampering of the chain link fence of the lake.	14-17
3	Annexure II: E-mail to the Commissioner, BBMP regarding construction activity in buffer zone of the lake	18-26

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 312/2022**

BETWEEN:

Smt. Vilasini Ramkumar & Ors

... APPLICANTS

Versus

State of Karnataka & Ors

... RESPONDENTS

**OBJECTIONS BY THE APPLICANTS TO THE REPLY OF
RESPONDENT NO. 4 -B.B.M.P (BRUHAT BENGALURU
MAHANAGAR PALIKE)**

It is respectfully submitted that these set of objections be read together with the reply dated 16.09.2022 by the applicants to the Action Taken Report (ATR) submitted by Karnataka State Pollution Control Board (KSPCB) on 18.08.2022.

BRIEF FACTS:

1. The present Original Application has been registered based on a complaint received by way of E-mail and is about encroachment of Kembattahalli lake by burial ground and other structures. In addition the applicants have also raised issues of construction activity in the buffer zone of the lake, violations of storm water drain norms (encroachment of drains, construction in buffer zone), underutilisation of lake capacity, pollution of lake.
2. This Hon'ble Tribunal took cognizance of the matter based upon the email and registered the matter as O.A No 312/2022 vide its order dated 06.05.2022. The Hon'ble Tribunal ordered for a factual and action taken report from a Joint committee comprising of State Wetland Authority, State PCB Commissioner, Municipal corporation of Greater Bengaluru and Collector, Bengaluru with the State PCB as nodal agency for coordination and compliance. The committee was tasked to hold meetings, undertake site visits, look into the grievances of the applicants and take requisite remedial

action by following due process of law. The nodal agency was asked to furnish an ATR within two months.

3. The Karnataka State Pollution Control Board uploaded an ATR dated 05.08.2022 on the website of this tribunal on 18.08.2022.
4. We, the applicants have furnished our reply to the ATR dated 05.08.2022 on 16.09.2022 and have clearly refuted the claims made in the ATR.
5. It is submitted that BBMP has furnished a reply on 19.12.2022.
6. It is submitted that following is the brief summary of the reply of BBMP to the application, observations and the applicants' response:

PLEASE NOTE: The annexures which are already provided as part of Applicant's reply to ATR are not provided again here.

- a. A joint inspection was conducted by the joint committee which was attended by the applicants and nearby residents. During the inspection , nearby residents informed that the burial ground existed for several years and there is no other place for burial and also requested to provide alternate space for burial. The BBMP has fenced the entire lake with a chain link and locked the entry gate and there is no approach road to the burial ground. The joint committee also recommended some steps for stopping pollution of the lake.

The responsibility was given to BBMP, BWSSB and the KSPCB.

Applicants' response:

- i. There was no intimation of the inspection to the petitioners. Petitioners were informed via phone call on the day of the inspection at 1130 am that too by the engineer who worked for the contractor working on the rejuvenation of the lake. The two applicants who reached the lake were intimidated and chased away by the crowd which had gathered there, and the applicants had no knowledge of any inspection being done until this ATR was made available on the website of NGT. (Please refer to Annexure I of reply to the ATR).*
- ii. According to government revenue records there is no burial ground. (Annexure II(a)[kembattahalli],(b)[kottanuru] - copies of the village maps, annexure III - the revenue records from the lake survey done in 2015 are produced with reply to the ATR). The whole area was fenced by the Bangalore Development Authority which was the custodian of the lake until 2020. The fence had been cut open at multiple places to make way for encroachments.*
- iii. The claim that the burial ground is in the premises of the lake since many years is false as we produce satellite images (Google Earth) starting from November*

2000 to 2022 which show the claimed burial ground area submerged under water. Satellite images from successive years show that the structures have come up from 2017 onwards (Annexure IV of the reply to the ATR - satellite images of the lake starting from November 2000 to February 2022)

- b. The Kembattahalli lake was handed over to BBMP in the year 2020 and it has been making sincere efforts to preserve the lake.

Applicants' response:

- i. The BDA which was the custodian of the lake until 2020 had put a fence around the lake.*
- ii. The fence has been cut at multiple places to make road, burial ground etc. Many requests to the BBMP officials to stop the encroachment by closing the openings have gone unheeded. The entry to the burial ground was closed only after the Hon'ble NGT registered a case in this regard.*
- iii. So, it is clearly forthcoming that the BBMP officials in charge of the lake now and BDA officials in the past have failed to protect the lake. (Annexure V of the reply to the ATR - emails to the officials to take actions to prevent encroachments, Annexure VI of the reply to the ATR- newspaper coverage of the encroachments at the lake).*

- iv. *It should also be noted that the BBMP as part of its lake rejuvenation effort has not made any effort to clear the encroachments.*
- c. The BBMP has fenced the entire lake with a chain link and locked the entry gate. As of date, there is no approach road to the burial ground.

Applicants' response:

- i. *It is submitted that the BBMP had fixed the entrance to the burial ground post the registration of case by this Hon'ble Tribunal.*
- ii. *It is further submitted that the encroachment efforts have not stopped and BBMP's response has not been adequate. Recently i.e. around mid January 2023 the entrance to the burial ground which was welded by the BBMP was cut open by someone and a gate kind of arrangement was made. The same was reported to the concerned officials (AEE , Kembattahalli lake, Chief Engineer lakes) and subsequently to the Commissioner, BBMP requesting that the same be fixed and an FIR be registered regarding the incident. After much follow up the chain link was fixed however, we are not in knowledge of any other actions taken in this regards. (E-mail to the Commissioner, BBMP is produced here in as Annexure - I)*
- iii. *It is further submitted that there is construction activity going on in the buffer zone i.e right next to the lake.*

*Several requests to the officials have gone unheeded.
(E-mails to the officials are produced here in as
Annexure - II)*

- d. The BBMP has acted upon the recommendations of the joint committee regarding rehabilitation and preservation of the lake.

Applicants' response:

- i. It is submitted that the lake rejuvenation work is ongoing at the moment.*
- e. As per the survey which was conducted during the inspection of the lake and the sketch issued on 14.07.2022 the lake is situated in sy.no 3 and measures 6 acres and 16 guntas out of which temple occupies 12 guntas and there are two burial grounds measuring 20 guntas and 1 Acre 8 guntas.

Applicants' response:

The extent of the lake and survey numbers as per the information available in public domain:

- a. 8 Acres 7 Guntas (Source: BDA, Workshop on "Bring Back the Lakes) dated 13.06.2016, Appendix – VII of the reply to the ATR)
- b. 7 Acres 20 Guntas (Source: Karnataka Lake Conservation and Development

Authority(KLDCA) accessed at :

<https://karunadu.karnataka.gov.in/ldakarnataka>

[/Pages/List-of-lakes-in-BBMP-BDA-LDA-KFD-](#)

[MI.aspx, Appendix- VIII of the Reply to the ATR\)](#)

- c. Village maps of Kembattahalli and Kothanuru show three survey numbers - sy no 3 (Kembattahalli), sy no 32/3 (Kottanuru), sy. No 99 (Kembattahalli).

- d. Discrepancies in the survey:

S.No	Discrepancy/Issue
1	<p>The survey of the committee as per their ATR dtd 05-08-2022 only mentions sy.no 3.</p> <p>Whereas, the lake is comprising of three survey numbers:</p> <ol style="list-style-type: none"> 1. Sy.no 3 of Kembattahalli village, Uttarahalli Hobli, Bangalore South Taluk 2. Sy.no 32/3 of Kothanuru village, Uttarahalli Hobli, Bangalore South Taluk 3. Sy.no 99 of Kembattahalli village, Uttarahalli Hobli, Bangalore South Taluk <p>Please see Annexure II(a) - village map of Kembattahalli & Annexure II(b) - village map of Kothanuru (Reply to the ATR)</p>

2	<p><i>Sy.no 3 Kembathalli village : 5 acres 16 guntas</i></p> <p><i>Encroachments (as per 2015 survey):</i></p> <p><i>Road: 19.5 guntas</i></p> <p><i>Temple: 4.75 guntas</i></p> <p><i>Private encroachments: 1.00 gunta</i></p> <p><i>Burial Ground : 0.00 gunta</i></p> <p><i>Encroachments (as per 2022 survey):</i></p> <p><i>Road: 0 (road is still in the lake premises but not appearing here ?)</i></p> <p><i>Temple: 12.00 gunta</i></p> <p><i>Private encroachments: 0.00 gunta (cleared ?)</i></p> <p><i>Burial Ground : 1 acre 28 guntas</i></p>
3	<p><i>Sy no 32/3 is shown as 1 Acres 02 guntas</i></p> <p><i>As per KLCDA - 1 acre 33 guntas which is 31 guntas less according to Karnataka Lake Conservation and Development Authority</i></p> <p><i>https://karunadu.karnataka.gov.in/ldakarnataka/Pages/List-of-lakes-in-BBMP-BDA-LDA-KFD-MI.aspx</i></p>
4	<p><i>Sy. no 99 - 76 guntas as per village maps and Dishaank (SSLR) survey settlement and land records mobile app of Government of Karnataka is not shown at all - nothing is known about it in the ATR dtd 05-08-2022</i></p> <p><i>It seems that the same is encroached by BDA and a layout is carved out of that.</i></p>

From the above points it is evident that the survey of the lake is incomplete and has many discrepancies.

- f. The encroachments : temple and burial ground existed long before the BDA handed over the lake to BBMP in 2020. The nearby villagers and residents are emotionally attached to the burial ground and the temple. The BBMP faced stiff criticism.

Applicants' Response:

- i. *It is submitted that the Google Earth images from 2000 also show a temple in the lake premises. So, the temple may be existing at the lake premises from a long time. However, the temple area has been increasing – the survey report from 2015 shows the temple as 4.75 guntas while the survey report from 2022 shows it as 12 guntas.*
- ii. *It is submitted that the BBMP citing emotional attachment of nearby residents as reason for not performing its duties and failing to protect the government land if heeded to will set a bad precedent. This can be used/being used by encroachers to encroach government lands and consolidate their positions. So we request that the Hon'ble Tribunal pass an order to BBMP to perform its duties as per law.*
- g. During the joint inspection, the Deputy Commissioner, Bangalore Urban had assured of alternate land for burial ground. Further to that Tahisldar has submitted a proposal to the Asst Commissioner, Bangalore South for sanction of

2 acres of land in sy.no 55 of Kembattahalli village for burial ground the status of which is unknown.

- h. Dismiss or treat the O.A 312 Of 2022 closed in so far as the respondent BBMP is concerned.

SUMMARY OF THE ISSUES :

1. Encroachment of the lake at multiple places by the government, private parties including a burial ground and the authorities have turned a blind eye towards this. Even when the matter is being heard by the Hon'ble Tribunal there are attempts to change the status quo by cutting open the fence.
2. Construction activity in the buffer zone of the lake and BBMP has turned a blind eye. In some cases, it's allegedly the violator. Even when the construction is being done right next to the lake the BBMP has chosen not to take any action. The BBMP officials are duty bound to conduct inspection of construction activities and take action but they have chosen not to take any action even after complaints. Unlike the lake boundaries the buffer zone is not marked and secured by fence and that helps the violators.
3. There are violations of the Storm Water Drain norms. Either Storm Water Drains are encroached, or buffer zone not maintained around the Storm Water drains as per norms.
4. The lake rejuvenation project has made the wastewater weir too low. In this torrential rain too, the lake is not even half full leading to less than 50% utilisation of lake capacity.

5. Sewage water is still entering the lake via inlets.
6. As can be seen the BBMP's request to treat the matter in OA 312 of 2022 as closed cannot be acceded to as it has primary responsibility in protecting the lake and it has been failing to perform it's duties.

PRAYERS:

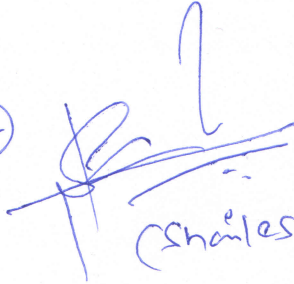
We humbly request that the Hon'ble NGT may be pleased to :

1. Pass an order to survey all the survey numbers of the lake as per the village maps (Kembattahalli and Kottanuru).
2. Pass an order to identify the encroachments, clear the same and recover the lake area and also stop any of the lake area being used as roads, fence the lake barring one or two entrance gates.
3. Pass an order to direct the Government to make alternate arrangements to the displaced encroachers.
4. Pass an order to clearly mark the buffer zone in maps, secure the same with fences and make available the buffer zone markings online (like the Dishaank application) for public consumption. Pass an order to survey the buffer zone for illegal constructions, take actions to clear those constructions.
5. Pass an order to survey the Storm Water Drains, remove all encroachments, and maintain the Storm Water Drains according to the buffer zone norms.
6. Pass an order to stop the sewage water entry into the lake.
7. Pass an order to ensure that the full capacity of the lake is utilised for water storage.

8. Pass an order to seal off the lake except for the entrance gates.
9. Pass an order to establish a mechanism to monitor water quality of the lake at regular intervals.
10. Pass an order to direct the Government to provide for round the clock security with CCTV cameras.
11. Pass an order to direct the Government to fulfill and adhere to the buffer zone norms strictly.
12. Pass an order to initiate actions on the officials who have allowed encroachments / buffer zone constructions by acts of commission/omission.

For Applicants:

① Vilasini
(Vilasini Ramkumar)

② 
(Shailesh Charati)

③ Raghunandan K.V.
(Raghunandan K.V.)

Place: Bengaluru

Date: 19-FEB-2023



191

welfare kembattahalli <welfare.kembattahalli.lake@gmail.com>

Kembattahalli lake: Incident of chain link tampering to create an opening(O/A 312/2022)

welfare kembattahalli <welfare.kembattahalli.lake@gmail.com>

Sat, Feb 11, 2023 at 12:21 PM

To: TUSHAR GIRI NATH IAS <comm@bbmp.gov.in>

Cc: Sri Mohan Krishna B T <celakes@bbmp.gov.in>

Sir,

Still no action.

Regards,

Vilasini Ramkumar
Shailesh Charati,
Mahesh Dumbali
Amarinder Singh
Vishwas Avathi
Ragunandan KV
Shruti Raghunandan
Krishna Padakannaya

From Arya Hamsa Apartments, JP Nagar 8th Phase , Bengaluru-83

Maithreyee H
Uma Rajashekhar
Vignesh Suri
Deepika Vignesh
Flora Paul

From Arya Hamsa Grande Apartments, JP Nagar 8th Phase , Bengaluru-83

Datta
Shankarlinga

From Platinum Apartments, JP Nagar 8th Phase , Bengaluru-83

Anand Yadwad

From Nandi Garden Apartments , JP Nagar 8th Phase, Bengaluru-83

P. Mallikarjun swamy
K Vijay
Sudeep

From LBS Nagar, Anjanapura 11 th block, Bengaluru

On Wed, Jan 25, 2023, 15:39 TUSHAR GIRI NATH IAS <comm@bbmp.gov.in> wrote:

Dear Sir/Madam,

You are hereby requested to take the immediate action and inform us by marking a copy to the complainant.

Regards,
O/o the Chief Commissioner, BBMP
PGrM Cell

192

From: "welfare kembattahalli lake" <welfare.kembattahalli.lake@gmail.com>
To: "TUSHAR GIRI NATH IAS" <comm@bbmp.gov.in>, cebbmplakes@gmail.com
Cc: "amarinder singh 76" <amarinder.singh.76@gmail.com>, "anand yadwad" <anand.yadwad@gmail.com>, contactshanker@gmail.com, "datta shetty" <datta_shetty@hotmail.com>, "dipika rao 34" <dipika.rao.34@gmail.com>, "flora paul" <flora.paul@gmail.com>, hmaithreye@yahoo.co.in, krishnapadakannaya@gmail.com, msdumbali@gmail.com, "raghu malnad" <raghu.malnad@gmail.com>, umaasuti88@gmail.com, vigneshsuri@gmail.com, villuin@gmail.com, "vishwas avathi" <vishwas.avathi@gmail.com>, "Administrative Section" <admngt@nic.in>, "Registrar General" <rgngt@nic.in>, "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>
Sent: Wednesday, January 25, 2023 1:10:03 PM
Subject: Kembattahalli lake: Incident of chain link tampering to create an opening(O/A 312/2022)

To -

The Commissioner, BBMP
Bengaluru

The Chief Engineer Lakes, BBMP
Bengaluru

Sub: Incident of chain link tampering to create an opening at Kembattahalli lake

Sir/Madam,

Last week, we noticed that the chain link fence which was put in place to close the opening which was created for the burial grounds has been tampered with. Someone has cut it open. It was brought to the notice of Mr.Shivalingappa, AEE incharge. He assured us that it would be addressed. We see that there is some chain and lock which is put there but that's not adequate and not the status quo. We are concerned about the incident especially since there is a guard present at the location and the matter is being looked into by NGT. This is a very bad reflection on the state of affairs. We have attached a picture of the chain link tampering. We request that this be addressed and the chain link be welded back immediately. Also there should be a case registered with the jurisdictional police about the incident.

WhatsApp Image 2023-01-19 at 08.38.25.jpeg

Regards,

193

Regards,

- Vilasini Ramkumar
- Shailesh Charati,
- Mahesh Dumbali
- Amarinder Singh
- Vishwas Avathi
- Ragunandan KV
- Shruti Raghunandan
- Krishna Padakannaya

From Arya Hamsa Apartments, JP Nagar 8th Phase , Bengaluru-83

- Maitreyee H
- Uma Rajashekhar
- Vignesh Suri
- Deepika Vignesh
- Flora Paul

From Arya Hamsa Grande Apartments, JP Nagar 8th Phase , Bengaluru-83

- Datta
- Shankarlinga

From Platinum Apartments, JP Nagar 8th Phase , Bengaluru-83

- Anand Yadwad

From Nandi Garden Apartments , JP Nagar 8th Phase, Bengaluru-83

- P. Mallikarjun swamy
- K Vijay
- Sudeep

From LBS Nagar, Anjanapura 11 th block, Bengaluru

2 attachments



WhatsApp Image 2023-01-19 at 08.38.25.jpeg
370K

194



WhatsApp Image 2023-01-19 at 08.38.25.jpeg
370K



195

welfare kembattahalli <welfare.kembattahalli.lake@gmail.com>

Re: [Bengaluru, Karnataka] Construction activity in buffer zone of Kembattahalli lake (O/A 312/2022)

welfare kembattahalli <welfare.kembattahalli.lake@gmail.com>

Thu, Jan 26, 2023 at 12:38 AM

To: Sri Gaurav Gupta IAS <comm@bbmp.gov.in>, cebbmplakes@gmail.com, report.jcbom@rediffmail.com, report.cebom@rediffmail.com

Cc: eicheadoffice@yahoo.co.in, eictabbmp@gmail.com, addcomm.ad@gmail.com, adcomadm@bbmp.gov.in, Nithya J <nithya.j@bbmp.gov.in>, amarinder singh 76 <amarinder.singh.76@gmail.com>, anand yadwad <anand.yadwad@gmail.com>, contactshanker@gmail.com, datta shetty <datta_shetty@hotmail.com>, dipika rao 34 <dipika.rao.34@gmail.com>, flora paul <flora.paul@gmail.com>, hmaithreye@yahoo.co.in, krishnapadakannaya@gmail.com, msdumbali@gmail.com, raghu malnad <raghu.malnad@gmail.com>, umaasuti88@gmail.com, vigneshsuri@gmail.com, villuin@gmail.com, vishwas avathi <vishwas.avathi@gmail.com>, admn.ngt@nic.in, rg.ngt@nic.in, judicial-ngt@gov.in, rghck.kar@nic.in, kla.kar@nic.in

Sir,

We are noticing that no action has been taken to stop the newly reported constructions. In fact one construction which was going on almost a few feet away from the lake bund was stopped after our representation. Now the owner is restarting work.

We also informed Mr. Maruthi Ward Engineer Gottigere (95914-80925) on these illegal constructions but, there has been no action. It's unbelievable that a construction goes on without the knowledge of the jurisdictional engineers. The engineers are looking the other way so that constructions can be completed and they can feign ignorance.

We request that action be taken to stop the construction immediately and demolition be ordered on illegal structures. In addition, please initiate action against the jurisdictional engineers for dereliction of duty as laid out in your circular dated 21.07.2022.

Please mark a copy to this e-mail on the actions taken.

PS: A copy of the communication is being sent to Hon'ble NGT, principal bench, Hon'ble Lokayukta Karnataka, Registrar General High Court of Karnataka.

Regards,

- Vilasini Ramkumar
- Shailesh Charati,
- Mahesh Dumbali
- Amarinder Singh
- Vishwas Avathi
- Rangunandan KV
- Shruti Raghunandan
- Krishna Padakannaya

From Arya Hamsa Apartments, JP Nagar 8th Phase , Bengaluru-83

- Maithreyee H
- Uma Rajashekhar
- Vignesh Suri
- Deepika Vignesh
- Flora Paul

From Arya Hamsa Grande Apartments, JP Nagar 8th Phase , Bengaluru-83

- Datta
- Shankarlinga

196

From Platinum Apartments, JP Nagar 8th Phase , Bengaluru-83

- Anand Yadwad

From Nandi Garden Apartments , JP Nagar 8th Phase, Bengaluru-83

- K Vijay
- Mallikarjun swamy
- Sudeep

From LBS Nagar, Anjanapura 11 th block, Bengaluru

On Mon, Dec 19, 2022 at 10:29 PM welfare kembattahalli <welfare.kembattahalli.lake@gmail.com> wrote:

To -

The Commissioner, BBMP
Bengaluru

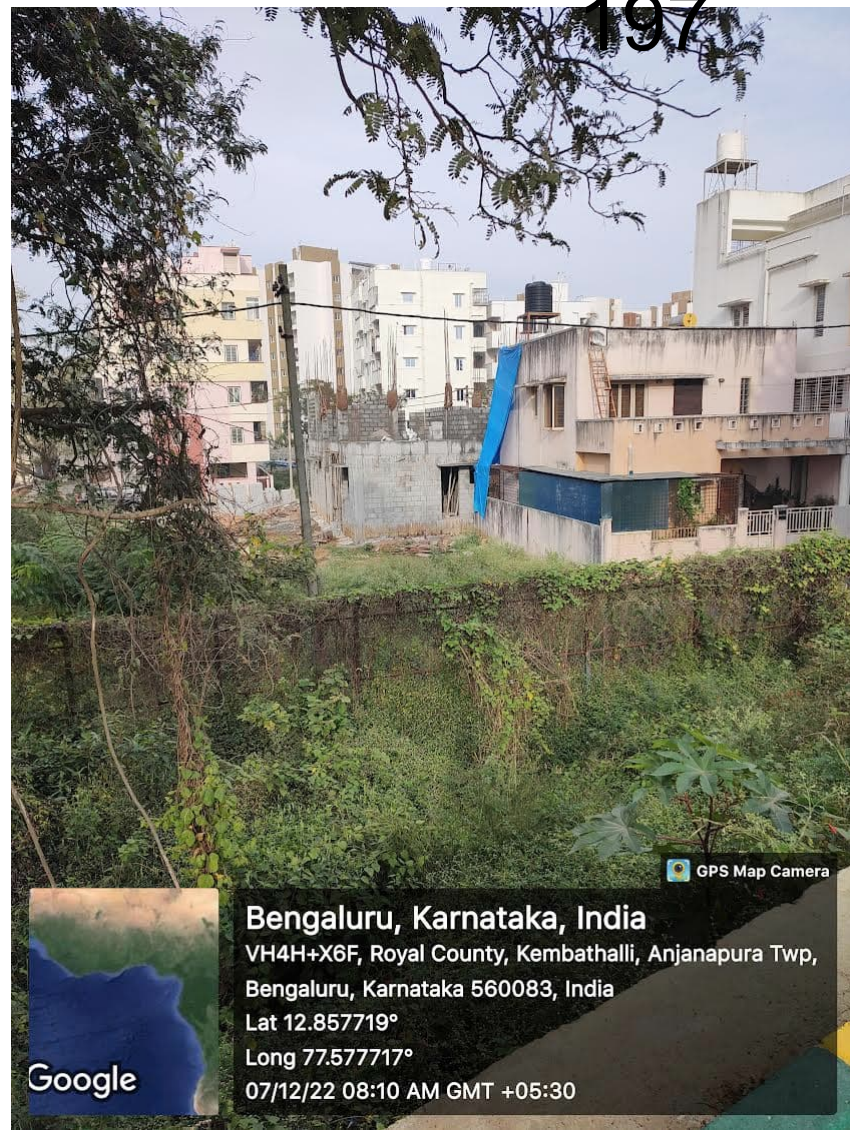
The Chief Engineer Lakes, BBMP
Bengaluru

Sub: Construction activity in buffer zone of Kembattahalli lake

Sir/Madam,

It has come to our notice that there is construction activity going on at two sites in the buffer zone of the Kembattahalli lake(Royal County Layout)[photos attached]. These sites are clearly visible when one stands on the bund of the lake and looks near the Rajakaluve / Storm water drain. Also there is some construction activity going on near the Rajakaluve. You may know Kembattahalli lake encroachments and other issues are being looked into by the Principal Bench of the Hon'ble National Green Tribunal O/A 312/2022. These repeated incidents of constructions in the buffer zone, encroachments etc are not being noticed by the responsible engineers and also prompt action is not being taken. This is nothing but a failure of administration. We request you to kindly look into these constructions and take actions to stop the same and also initiate actions to remove such constructions.

197

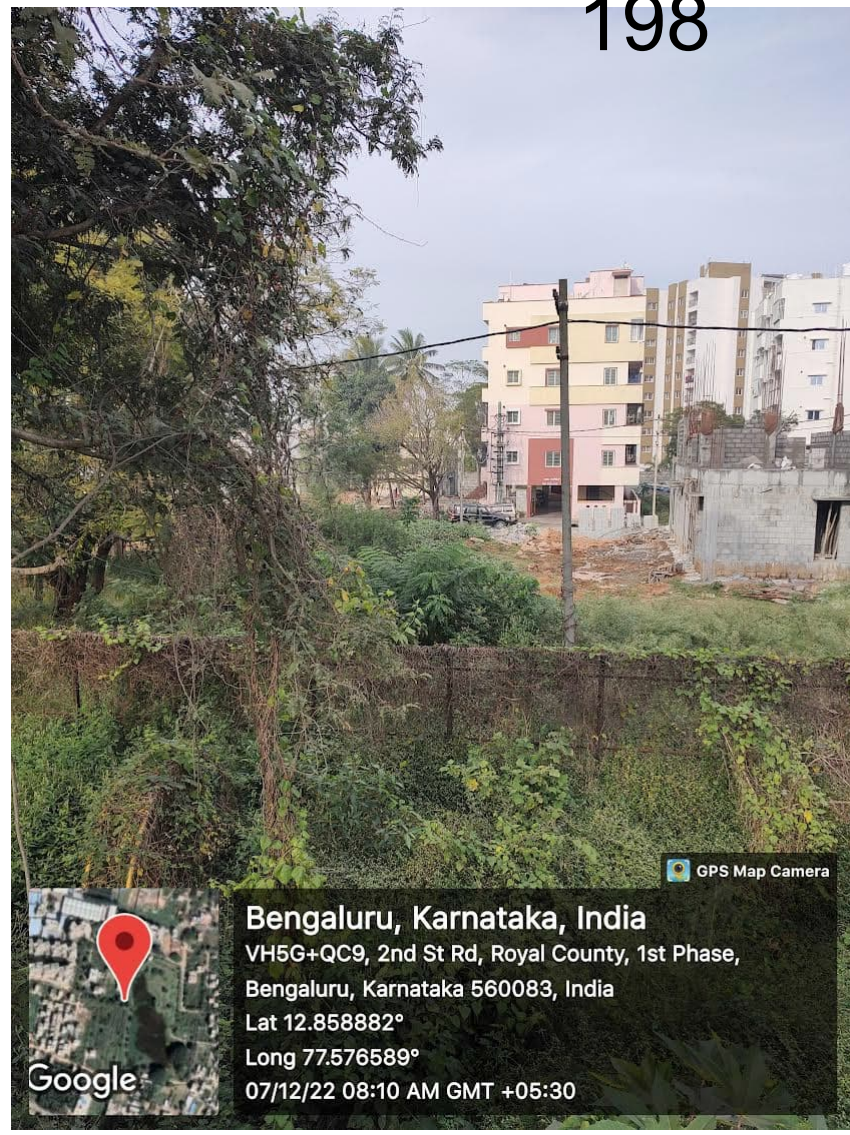


GPS Map Camera



Bengaluru, Karnataka, India
VH4H+X6F, Royal County, Kembathalli, Anjanapura Twp,
Bengaluru, Karnataka 560083, India
Lat 12.857719°
Long 77.577717°
07/12/22 08:10 AM GMT +05:30

198



Bengaluru, Karnataka, India
VH5G+QC9, 2nd St Rd, Royal County, 1st Phase,
Bengaluru, Karnataka 560083, India
Lat 12.858882°
Long 77.576589°
07/12/22 08:10 AM GMT +05:30

199



200

Regards,

- Vilasini Ramkumar
- Shailesh Charati,
- Mahesh Dumbali
- Amarinder Singh
- Vishwas Avathi
- Rangunandan KV
- Shruti Raghunandan
- Krishna Padakannaya

From Arya Hamsa Apartments, JP Nagar 8th Phase , Bengaluru-83

- Maithreyee H
- Uma Rajashekhar
- Vignesh Suri
- Deepika Vignesh
- Flora Paul

From Arya Hamsa Grande Apartments, JP Nagar 8th Phase , Bengaluru-83

- Datta
- Shankarlinga

From Platinum Apartments, JP Nagar 8th Phase , Bengaluru-83

- Anand Yadwad

From Nandi Garden Apartments , JP Nagar 8th Phase, Bengaluru-83

- P. Mallikarjun swamy
- K Vijay
- Sudeep

From LBS Nagar, Anjanapura 11 th block, Bengaluru

On Sun, Feb 13, 2022 at 10:36 PM welfare kembattahalli <welfare.kembattahalli.lake@gmail.com> wrote:
This inaction from BBMP even when there are clear directions from the Hon'ble Apex court, High Court of Karnataka and NGT is unfortunate. We have attached pictures of the construction and urge you to take immediate action to stop this activity.

Thanking you in anticipation of speedy response and action.

Regards,

Volunteers of Kembattahalli lake [Copies : To the Hon'ble NGT , Chennai bench]

201



202

ಸೋಮ, ಫೆಬ್ರವರಿ 7, 2022 ರಂದು 10:09 ಅಪರಾಹ್ನ ಸಮಯಕ್ಕೆ ರಂದು welfare kembattahalli
<welfare.kembattahalli.lake@gmail.com> ಅವರು ಬರೆದಿದ್ದಾರೆ:

To -

The Commissioner, BBMP
Bengaluru

The Chief Engineer Lakes, BBMP
Bengaluru

Sub: Construction activity in buffer zone of Kembattahalli lake

Sir/Madam,

For the past few days we (volunteers of the Kembattahalli lake) are observing that there is some construction activity going on in the buffer zone of the Kembattahalli lake. As you already know the Hon'ble National Green Tribunal/ Supreme Court of India has clearly stated that 30 meters from the edge of the lake is a buffer zone of the lake and no construction activity can be carried out in that area. The construction activity which is being carried out in the buffer zone of the Kembattahalli lake is just a few feets from the Bund of the lake. The address of the construction is Royal county, approximately opposite to the BDA apartment on the 3rd cross which leads to the "Arya Hamsa " apartments. The Google location for the same is :

<https://www.google.com/maps/place/12%C2%B051'35.3%22N+77%C2%B034'37.3%22E/@12.8598108,77.5748391,17z/data=!3m1!4b1!4m6!3m5!1s0!7e2!8m2!3d12.8598043!4d77.5770341>

We request that immediate actions be taken to stop the construction activity.

Regards,

- Vilasini Ramkumar
- Shailesh Charati,
- Mahesh Dumbali
- Amarinder Singh
- Vishwas Avathi
- Ragunandan KV
- Shruti Raghunandan
- Krishna Padakannaya

From Arya Hamsa Apartments, JP Nagar 8th Phase , Bengaluru-83

- Maithreyee H
- Uma Rajashekhar
- Vignesh Suri
- Deepika Vignesh
- Flora Paul

From Arya Hamsa Grande Apartments, JP Nagar 8th Phase , Bengaluru-83

- Datta
- Shankarlinga

From Platinum Apartments, JP Nagar 8th Phase , Bengaluru-83

- Anand Yadwad

From Nandi Garden Apartments , JP Nagar 8th Phase, Bengaluru-83

- K Vijay
- H C Mallikarjun swamy

203

From LBS Nagar, Anjanapura 11 th block, Bengaluru